

**FIR No.378/16**  
**PS Anand Parbat**  
**U/s 363/366/366A/370/376/34 IPC & Se. 17 of POCSO Act**  
**State Vs. Meenu**

**02.05.2020**

Present: Sh. Robin Singh, Ld. Addl. PP for the State.  
None for the applicant/accused.

Matter is listed today for consideration on the application u/s 439 Cr.P.C., as filed on behalf of applicant/accused.

None appeared for applicant/accused despite of several calls.

However, at this stage it is informed by Sh. Deepak Pahuja, official from filing section that in this case argument has to be heard through video conferencing as the application was also received through e-mail.

Now, at this stage, Sh. Kuldeep Gautam, official of Computer Branch tried to facilitate the video conferencing with the counsel, however, despite of best efforts made by him thrice, counsel for the applicant/accused could not join the video conferencing as he is stated to unable to join the same. Moreover, the picture of the counsel for applicant/accused is not appearing in the video conferencing and audio is also not connected with him.


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*[Handwritten Signature]*  
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Sh. Kuldeep Gautam, official of the computer branch informed me in the video conferencing that counsel for applicant/accused is unable to connect with the video conferencing and the counsel has telephonically informed him to list this matter on 22.05.2020.

Therefore, in view of the above facts & circumstances, matter is adjourned for 22.05.2020.

Therefore, put up on 22.05.2020 for consideration on above application.

  
(LAL SINGH) 02/05/2020  
ASJ-05, (West)THC, Delhi.  
02.05.2020